(2021) 05 SEBI CK 0121

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 170, 172, 190, 191, 192, 193, 194, 195, 196, 197, 219, 284 Of 2019, 130 Of 2020, 151 Of 2021, Appeal No.116, 117, 125, 126, 127, 128, 129, 130, 131, 132, 150, 226 Of 2019, 133 Of 2020

Baldevsinh Vijaysinh Zala And Others APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 19-05-2021

Acts Referred:

Citation : (2021) 05 SEBI CK 0121

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : J.J. Bhatt, Pratham Masurekar, Hetal Joshi, Aditya Shah, Abhiraj Arora, Rashi Dalmia, Karthik Narayan, Nikhil S. Udeshi, Shailesh Kumar

Final Decision : Disposed Of

Judgement

Misc. Application No. 151 of 2021

In

Appeal No. 150 of 2019

1. Having heard the learned counsel for the parties we direct the appellant to deposit the entire disgorged amount along with interest within three

weeks from today. The Misc. Application No. 151 of 2021 for stay is accordingly disposed of.

2. There is a request for an adjournment on behalf of the respondent as the arguing counsel is unable to log himself. Adjourned for the day. List on

June 24, 2021.

3. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be

taken up for hearing through video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally